



सत्यमेव जयते

# The Gujarat Government Gazette

## EXTRAORDINARY

### PUBLISHED BY AUTHORITY

Vol. LVI]

THURSDAY, MARCH 12, 2015/PHALGUNA 21, 1936

Separate paging is given to this Part in order that it may be filed as a Separate Compilation

### PART - V

#### Bills introduced in the Gujarat Legislative Assembly.

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

#### THE GUJARAT PRIVATE UNIVERSITIES (SECOND AMENDMENT) BILL, 2015.

#### GUJARAT BILL NO. 8 OF 2015.

#### A BILL

*further to amend the Gujarat Private Universities Act, 2009.*

Guj. 8 of 2009. WHEREAS, the Parul Arogya Seva Mandal, Vadodara has applied to the State Government under the provisions of the Gujarat Private Universities Act, 2009 to establish a Private University in the State;

AND WHEREAS, the said application has been scrutinised by the Scrutiny Committee and on the report of Scrutiny Committee, the State Government has issued the letter of intent to the sponsoring body for establishment of the Private University;

AND WHEREAS, the State Government is satisfied that the sponsoring body has complied with the conditions of letter of intent as provided in section 10 of the said Act and has also established the Endowment Fund as per the letter of intent;

NOW, THEREFORE, the Government of Gujarat, in accordance with the provisions of section 10 of the said Act, includes the institution specified in column 2 of the Schedule as the Private University, by the name and location of the aforesaid sponsoring body as specified in column 4 of the Schedule.

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Private Universities (Second Amendment) Act, 2014.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

2. In the Gujarat Private Universities Act, 2009, in the Schedule, after the entry at serial No. 16, the following entry shall be inserted, namely:-

Guj. 8 of 2009.

Sr. No.	Name and Address of the Private University.	Details of Registration and Registration Number.	Sponsoring Body.
1.	2.	3.	4.
"17.	Parul University, Vadodara.	Trust Registration No. E/4251/Vadodara, Date : 28.9.1990 (under the Gujarat Public Trusts Act, 1950).	Parul Arogya Seva Mandal, Post Office Limda, Taluka-Wagodia, Vadodara. 391760."

Short title and commencement.

Amendment of Schedule to Guj. 8 of 2009.

**STATEMENT OF OBJECTS AND REASONS**

The State Government has enacted the Gujarat Private Universities Act, 2009 (Guj. 8 of 2009) to provide for establishment of Private Universities in the State so as to provide for qualitative and industry related higher education; and to regulate their functions in accordance with the provisions of the Act. A private University declared as such under the said Act is required to administer the affairs of the University as per the provisions of the said Act and the Governing Body, the Board of Management, the Academic Council and such other authorities are required to perform their duties and discharge their functions as provided in the said Act and the constitution of such bodies shall be as provided in the said Act.

The State Government has received a proposal from Parul Arogya Seva Mandal, Vadodara, for establishment of the Parul University, Vadodara as a Private University. Section 10 of the said Act provides that if the State Government is satisfied that the Sponsoring Body has complied with the conditions of the Letter of Intent, then the State Government is required to bring appropriate legislation for inclusion of the name of the University in Schedule to the said Act. The said proposal has been considered by the Scrutiny Committee appointed under section 8 of the said Act and the said Committee has submitted its report to the State Government and on the basis of such report, the State Government has, having been satisfied, issued a letter of intent as provided under section 9 of the said Act and since the sponsoring body has complied with the conditions of the letter of intent, it is considered necessary to include the name of the University in the Schedule to the Act as envisaged under section 10 of the said Act.

This Bill seeks to amend the said Act to achieve the aforesaid object.

**BHUPENDRASINH CHUDASAMA,**

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

This Bill involves the delegation of legislative power in following respect:-

*Clause 1.-* Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of legislative power as aforesaid is necessary and is of a normal character.

Dated the 12<sup>th</sup> March, 2015.

**BHUPENDRASINH CHUDASAMA.**

By order and in the name of the Governor of Gujarat,

**C. J. GOTHI,**

Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.

Gandhinagar,  
Dated the 12<sup>th</sup> March, 2015